

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

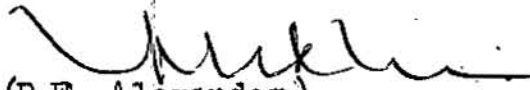
NEW DELHI: THE

6-1-87

NOTIFICATION
Income-tax

No. 7086 (F.No.398/1/86-IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.6821 (F.No.398/1/86-IT(B) dated the 21-7-86, the Central Government hereby authorises Mrs Nishi Nair, being a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Mrs Nishi Nair takes over charge as Tax Recovery Officer.


(B.E. Alexander)

Under Secretary to the Government of India.

To

The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DOMS New Delhi.
2. The Director, IRS (DT), Staff College, Nagpur.
3. The C&A of India, New Delhi.
4. The Accountant General, Punjab Chandigarh.
5. The Chief Secretary, Govt. of Punjab Chandigarh.
6. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Amritsar.
8. IAC, Inspection Division, CBDT, Vikas Bhawan, New Delhi.
9. Central Cell, DI(RS&PR), New Delhi (2 copies for issue and distribution).
9. ITCC Section, CBDT, New Delhi.
10. Guard file.


(B.E. Alexander)

Under Secretary to the Government of India.